GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2316 ANSWERED ON:04.08.2015 Committee on Police Reforms Patil Shri A.T. (Nana)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Committees/Commissions constituted by the Government on police reforms and functioning of Police forces;
- (b) whether such Committees/Commissions have submitted their reports to the Government;
- (c) if so, the details thereof and the follow up action taken by the Government thereon;
- (d) whether there is lack of coordination between the Union and the States on police reforms;
- (e) if so, the details thereof and the corrective steps taken in this regard; and
- (f) whether the Supreme Court has also expressed concern over police reforms and if so, the details thereof and the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): Government had constituted several committees/Commission on police reforms and working of police in the country. Notable amongst these are the National police Commission (1977-81), J.F.Ribeiro Committee (1998), the Padmanabhiah Committee on restructuring of Police (2000), the Malimath Committee in Criminal Justice System (2002-03), Review Committee (2004) and an Expert Committee to draft a New Model Police Act (2005). The details of the reports and action taken by the Government is at Annexure-I. â€|.2/

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- (d) & (e): No, Madam. Police being a State Subject in the seventh schedule to the Constitution of India, it is primarily the State Governments which have to implement the various Police reforms measures. The Centre has been consistent persuading the states from time to time to bring requisite reforms in the Police administration to meet the expectations of the People.
- (f): In writ petition (c) No. 310/1996-Prakash Singh and others versus Union of India and others, the Supreme Court vide order dated 22.9.2006 passed seven directions to States / Union Territories on Police reforms. A copy of the Hon'ble Supreme Court judgment was sent to all State Governments for appropriate action. The Hon'ble Supreme Court is monitoring the status of implementation of its directions.
